

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 2
(IB)-2011(PB)/2019

IN THE MATTER OF:

Vandana Motors	Applicant/petitioner
v.		
On-Dot Courier and Cargo Ltd.	Respondent

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

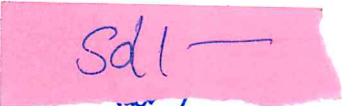
PRESENT:


For the Petitioner -

ORDER

IA - 2261/2020 is a report filed by the IRP along with other documents, it is taken on record subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)